

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 809/MP/2025 along with IA No. 85/2025 & 86/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking for quashing/ setting aside of the letter dated 03.09.2025 issued by the Central Transmission Utility of India Limited thereby revoking the 175 MW connectivity granted to the Petitioner under Regulation 11B(1) of the CERC (General Network Access) (First Amendment) Regulations 2023.

Petitioner : Airpower Windfarms Private Limited (AWPL).

Respondent : Central Transmission Utility of India Limited (CTUIL).

Date of Hearing : **16.10.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, AWPL
Shri Saransh Shaw, Advocate, AWPL
Shri Jai Dhanani, Advocate, AWPL
Shri Sudhir Sharma, Advocate, AWPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Ms. Kavya Madan, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Mr. Ranjeet Singh Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to previous hearing, the Petitioner had convened a meeting with the Respondent, CTUIL and the issue of submissions of land related documents pertaining to the Petitioner's Project has been resolved.

2. The learned counsel for the Respondent, CTUIL, fairly submitted that the land documents furnished by the Petitioner are in order. Learned counsel further sought liberty to file an affidavit to the above effect.

3. After hearing the learned counsels for the parties, the Commission directed the Respondent, CTUIL, to file the affidavit, as above, within two weeks, with a copy to the Petitioner. In the meantime, the parties shall maintain the *status quo* in regard to the Petitioner's 175 MW connectivity until further order(s).



4. The Petition will be listed for hearing on **11.11.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)